

ITEM NO.4

COURT NO.13

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21252/2013

(Arising out of impugned final judgment and order dated 23-08-2011 in WA No. 1396/2003 passed by the High Court Of A.p. At Hyderabad)

TELANGANA TRANSMISSION CORPORATION
(TSTRANSCO) & ORS.

PETITIONER(S)

VERSUS

M/S NAVABHARAT FERRO ALLOYS LTD.

RESPONDENT(S)

(IA No. 1/2012 - CONDONATION OF DELAY IN FILING, IA No. 2/2012 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS)

WITH

SLP(C) No. 26590-26591/2013 (XII-A)

Date : 31-03-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. D. Abhinav Rao, AOR
Mr. Rijuk Sarkar, Adv.

Mr. G. N. Reddy, AOR

For Respondent(s) Mr. Challa Kodandaram, Designated Sr. Adv.
Mr. Y. Raja Gopala Rao, AOR
Mr. K. Pramod Kumar, Adv.
Mr. D. Gopi Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned Counsel for the petitioners seeking adjournment due to personal difficulty, list on 21.04.2022.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)